

of In-situ coal have been estimated in the country, as on 1.4.2009. Out of this, about 57% are expected to be high-ash non-coking coal (Grade E, F, G having Ash + Moisture = >34%).

(c) Coal from Coal India Ltd., sources to far away thermal power plants is supplied on "Free on Rail (FOR)" basis in general and the transportation cost incurred is related to the rail freight paid by the power plants.

It is also seen that in general, for long distances, rail freight charges are more than the pit-head price of "F" Grade coal, which is the single largest grade of coal supplied from CIL sources for power utilities.

(d) No such proposal is under consideration of the Government at present.

Starting of Western Coalfields Ltd., Parasia

†1066. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

(a) whether approval has been given to start Western Coalfields Limited, Parasia in Chhindwara district and Dhankasa, Harradol, Urdhan, Bhakhra, Jamunia, Tedi Imli, Sharda coal mines in Kanhan region;

(b) if so, the details thereof indicating approval number and date, mine-wise;

(c) the project cost of the above mines, the coal reserve available in these mines and their age; and

(d) the arrangement of manpower for operation of the said mines and whether unemployed youths of the concerned district would be appointed therein or they would be transferred from other regions?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):
(a) to (c) The Project Report of Dhankasa, Harradol, Bhakara, Urdhan, Jamunia and Sharda underground (UG) Projects have been approved by Western Coalfields Limited (WCL) Board subject to Coal Supply Agreement with prospective consumers on cost plus basis. The details of these projects are furnished below:

Sl. No.	Name of Project	Meeting and Item No.	Date of WCL Board Mtg.	Project cost	Extractable reserve	Life span
1.	Dhankasa UG	212nd/C-28	17/18-06-2008	152.86	17.71	24
2.	Harradol UG	211th/C-2	03.04.2008	16.36	0.57	6
3.	Bhakara UG	214th/C-1	23.10.2008	55.27	3.30	16
4.	Urdhan OC (RCE)	215th/C-40	23.12.2008	54.42	8.46	19
5.	Jamunia UG	216th/C-19	04.02.2009	127.52	22.76	30
6.	Sharda UG	211th/C-1	03.04.2008	50.95	7.54	33

The Project Report of Tedi-Imli is yet to be formulated.

†Original notice of the question was received in Hindi.

(d) The Manpower provision for above projects will be done as per approved Project Report. However employment to eligible land oustees as per R&R policy of Coal India Ltd. 2008, will be provided. The manpower of the mines which are on the verge of closure in Pench and Kanhan Areas will also be utilised gainfully in these new mines for the purpose of rationalization of manpower.

Centre-State coordination for mining

†1067. SHRI RAGHUNANDAN SHARMA: Will the Minister of COAL be pleased to state whether a separate forum should be formed for better coordination between Centre and State Governments for resolving the problems pertaining to coal and other minerals so that the local problems could be solved as soon as possible otherwise they remain pending for years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): Periodical meetings of State Minister of Mining and close liaison by CIL and its subsidiaries with local State Governments are mechanism used for coordination between Centre State Governments. For resolving local problems on expeditious basis various forums like zonal council at coal company level and local forums to deal with various land and rehabilitation and resettlement issues at Panchayat and District level are functioning. As such another a separate forum for the purpose may not be necessary at present.

Prevention of serious fraud

1068. SHRI MOHD. ALI KHAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether giving more teeth to the Serious Fraud Investigation Office and strengthening corporate governance would be the main priority areas for Government;
- (b) if so, the details worked out so far;
- (c) the existing number of cases pending with his Ministry;
- (d) the punishment given so far in such fraud cases during the last three years, year-wise; and
- (e) the steps being taken to prevent serious frauds in future?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID): (a) and (b) With a view to strengthen the Serious Fraud Investigation Office (SFIO), an Expert Committee under the Chairmanship of Shri Vepa Kamesam, former Deputy Governor of Reserve Bank of India (RBI) was constituted. The committee has submitted its report in April, 2009 making various recommendations to strengthen the SFIO. The report is under examination. As regards strengthening of corporate governance, the Government has introduced Companies Bill 2009 in the Lok Sabha on 03.08.2009 which includes various measures in this direction.

†Original notice of the question was received in Hindi.